

27-01-06

Name present for applicant  
Mr. M. Bhandari, Counsel for respondents

Applicant has not  
been appearing during the last  
several hearings. It seems that he  
is not interested in prosecuting  
this case. Accordingly, it is dismissed  
in default and for want of non-  
prosecution. The interim order  
stands vacated.

J. R. KAUSHIK  
Judl. Member

V. K. Majotra  
Vice Chairman

Part II and III destroyed  
in my presence on 03/4/14  
under the supervision of  
section officer ( ) as per  
order dated 31.01.14

Section officer (Record)

37/01/06

Copy of order  
sent to Pet  
by Special Post  
Regd AD  
vide n. 12

dt. 08/2/06